

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:284
ANSWERED ON:18.03.2013
ESTABLISHMENT OF TOLL PLAZAS
Das Shri Khagen

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, any other toll plaza on the same section of a National Highway (NH) and in the same direction shall not be established within a distance of sixty kilometres;

(b) if so, the details of the toll plazas which have been set up on the NHs within a distance of 60 kilometres, State/UT-wise and the reasons therefor; and

(c) the remedial action taken/being taken by the Government in this regard?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (Dr. C.P. JOSHI)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 284 FOR ANSWER ON 18TH MARCH, 2013 ASKED BY SHRI KHAGEN DAS REGARDING ESTABLISHMENT OF TOLL PLAZAS

(a) Yes Madam. However, the rule further states that "Provided that where the executing authority deems necessary, it may for reasons to be recorded in writing establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers."

(b) The detail of fee plazas within 60 kilometers is at Annexure. The broad reasons for establishing a fee plaza within a distance of 60 Kms are as under;

- > Availability of land.
- > Availability of sufficient long line of sight for acceleration and deceleration zone.
- > Municipal limit/Town area limit from the fee plaza being established.
- > Location of bypass from the fee plaza being established.
- > Location of major diversions on the National Highways.
- > State boundaries and other check posts.
- > Existence of a fee plaza on the section of NH and length of new section to be tolled is below 60 Kms.
- > Optimisation of revenue potential.
- > To make the project viable, two fee plazas are established in a project section of NH within 60 Kms distance.
- > The development work of the NH is considered as per requirement in piecemeal. Therefore, if two adjoining sections constructed at different time in separate contracts having length of less than 60 Kms may have the fee plazas within 60 Kms.

(c) Does not arise, as the toll plazas are established as per provisions of the applicable fee rules.